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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R. A. NO. 62/2004
IN
C. P. NO. 324/2003
IN
OA 1237/2002

New Delhi this the 15th day of March, 2004

Hon'ble Mr. V.K. Majotra, Vice-Chairman (A).
Hon'ble Mr. Bharat Bhushan, Member (J).

In the matter of:

Shri Sridhar Prakash,
DPA-B,
National Crime Records Bureau (MHA),
East Block-7, R.K. Puram,
New Delhi-66. Applicant.

| Versus

Union of India
Through

1. The Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. The Director,
National Crime Records Bureau (MHA),
East Block-7, R.K. Puram,
New Delhi-66. Respondents.

O R D E R (By Circulation)

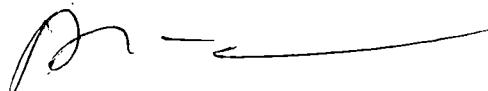
Hon'ble Mr. Bharat Bhushan, Member (J).

The review application has been filed by the applicant, praying for review of the Tribunal's order dated 9.12.2003 in CP No. 324/2003.

2. We have carefully considered the grounds taken by the review applicant. We find that the review applicant is only trying to re-argue the case as if it is an appeal which he cannot do, having regard to the settled principles of law applicable to review application. As there are no errors apparent on the face

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of the record or any other sufficient reasons in the impugned order, having regard to the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 CPC, RA 62/2004 is rejected.



(Bharat Bhushan)
Member (J)



(V.K. Majotra)
Vice-Chairman (A)

'SRD'